

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 34253/2017

(Arising out of impugned final judgment and order dated 22-09-2017 in FA No. 309/2015 passed by the High Court Of Judicature At Allahabad)

JAGAT GURU SHANKARCHARYA JYOTISHPEETH P.S.S.N SARASWATI
Petitioner(s)

VERSUS

SWAMI VASUDEVANAND SARASWATI DISCIPLE OF S.H.N. SARASWATI
Respondent(s)

WITH
SLP(C) No. 36949/2017 (XI)

Date : 02-07-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE NAVIN SINHA

For the parties:

Mr. C.A. Sundaram, Sr. Adv.
Mr. Vivek K. Tankha, Sr. Adv.
Mr. Gulab Shankar Tewari, adv.
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Ms. Swati Sinha, Adv.
Ms. Sukanya Basu, Adv.
Mr. Prashant Sivarajan, Adv.
M/S. Fox Mandal & Co., AOR

Mr. P.S. Patwalia, Sr. Adv.
Ms. Santosh Kumar, Adv.
Mr. Madhurendra Sharma, Adv.
Mr. Rajiv Ranjan Mishra, Adv.
Mr. V. Sushant Gupta, Adv.
Mr. Mushtaq Ahmad, AOR

UPON hearing the counsel the Court made the following
O R D E R

As prayed, matters be listed after eight weeks.

In the meantime, status quo, existing as on today, be maintained.

(NEELAM GULATI)
COURT MASTER (SH)

(JAGDISH CHANDER)
BRANCH OFFICERvb